

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-515**

IB-393/ND/2021

IA/2398/2022, IA/2817/2022, IA/3621/2022, IA/4814/2022, IA/975/2024

**IN THE MATTER OF:**

Asset Reconstruction Company (India) Ltd

**....Applicant**

**Vs.**

Uday Estates Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Vaibhav Chauhan, Mr. Shubham Sharma, Advs.  
For R-14 in IA/4814/2022  
Mr. Kartikeya Sharma, Adv. For R-1 & R-2 in  
IA/2398/2022, IA/2817/2022, IA/3621/2022,  
IA/4814/2022

For the SRA : Mr. Sanjeev Panda, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/2398/2022:-**

This is an application filed by the Resolution Professional under Section 19(2) of the IBC, 2016. Ld. Counsel on behalf of erstwhile RP (who has filed this application) is present and submitted that the Resolution Plan has already been approved vide order dated 16.10.2023 and therefore, with the passage of time, this application has now become infructuous. Thus, the same is **dismissed as infructuous.**

**IA/2817/2022 & IA/3621/2022:-**

Ld. Counsel on behalf of Applicant is present and submitted that in view of the approval of the Resolution plan vide order dated 16.10.2023, now these applications are to be persuaded by the Financial Creditors and therefore, sought time to move an appropriate application for substitution of the name of the Applicant. In view of this, list these applications on **30.07.2024**.

**IA/4814/2022:-**

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Respondent is present and submitted that they have filed their reply. However, the same is not reflected on the e-portal. Ld. Counsel on behalf of Respondent is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal. List this application on **30.07.2024**.

**IA/975/2024:-**

No one is present on behalf of Applicant at the time of hearing of the matter. In the interest of justice, list the matter on **30.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**